

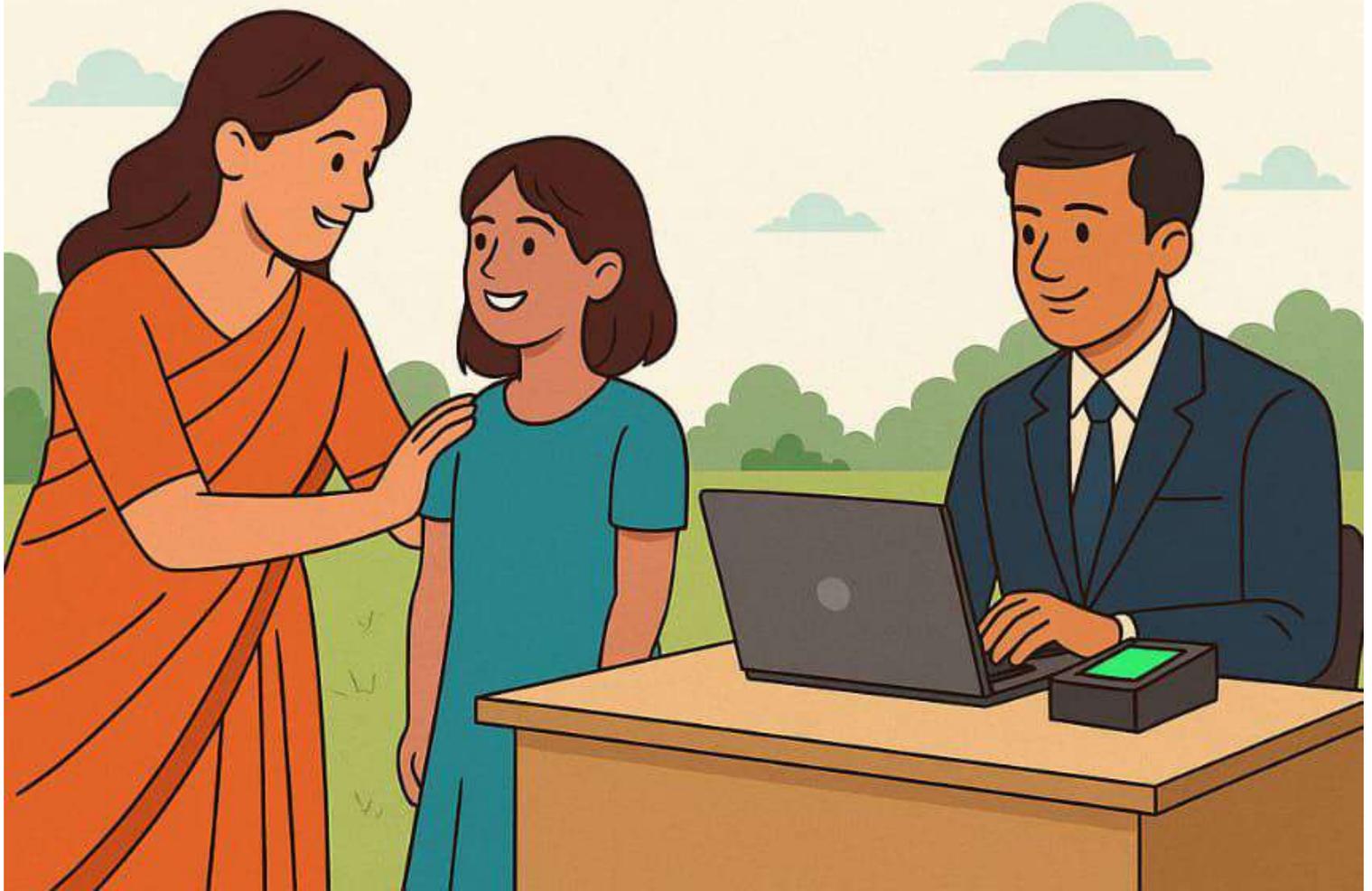
NATIONAL LEGAL SERVICES AUTHORITY



SAATHI

IDENTITY & DIGNITY

**Aadhaar Registration and Legal
Empowerment of Destitute Children**



NATIONAL LEGAL SERVICES AUTHORITY (NALSA)

Campaign Document: SAATHI

“Survey for Aadhaar and Access to Tracking & Holistic Inclusion”

1. Background & Objective

The National Legal Services Authority (NALSA), under its mandate to uphold Article 39(e) and (f) of the Constitution and provide equal justice, launches SAATHI — a focused national campaign to provide legal identity and facilitate social welfare access to destitute children.

Many such children, living on streets or in care homes, lack Aadhaar — a crucial gateway to availing government benefits, education, healthcare, and protection under various child welfare laws. SAATHI aims to bridge this gap through survey, Aadhaar registration, and legal assistance, in a mission-mode approach led by District Legal Services Authorities (DLSAs).

2. Title & Meaning

SAATHI: Survey for Aadhaar and Access to Tracking & Holistic Inclusion. It signifies the system becoming a companion of every vulnerable child—ensuring no one is left behind.

3. Definition of “Destitute Children”

For the purpose of this campaign, Destitute Children are defined as: Children under the age of 18 who are without family support, guardianship, or a stable source of shelter, protection, and care—including but not limited to: Children living on streets, in slums, or railway stations Orphans living/not living in child care institutions, Abandoned children or those rescued from trafficking, begging, child labour Children residing in informal shelters or unregistered child care homes Missing children recovered and not restored to family

4. Key Components of the Campaign

1. Survey & Identification, Mapping destitute children in streets, care homes, shelter homes, orphanages, child care institutions, ASHA and Anganwadi Workers and transit points.
2. Aadhaar Registration, Facilitation, Coordination with UIDAI, Child Welfare Committees, and district administration to ensure biometric enrolment and issuance of Aadhaar.
3. Legal Assistance & Scheme Linkages Linking children to entitlements under RTE Act, Juvenile Justice Act, POCSO, and social security schemes.

4. Monitoring, Documentation & Review Regular tracking, digital documentation, and data consolidation for long-term inclusion.

5. District-Level Implementation Framework

Each District Legal Services Authority (DLSA) will constitute a District SAATHI Committee to execute the campaign.

District SAATHI Committee Composition

| S.No. | Designation | Role |
|-------|--|---|
| 1. | Secretary, DLSA (Chairperson) | Overall campaign coordination |
| 2. | District Child Protection Officer (DCPO) | Liaison with CWC, NGOs, Sheter Homes |
| 3. | Representative from UIDAI (Preferably Tehsildars of each Taluka in the District) | Aadhar infrastructure and enrolment |
| 4. | District Education Officer | Admission Facilitation and certification |
| 5. | District Health Officer or Civil Surgeon | Health Screening Camps and certification |
| 6. | District Women and Child Development Officer | Facilitator for State Schemes |
| 7. | Police Officer from Juvenile Unit | Rescue Operation and Field Protection |
| 8. | Orphanages or Child Care Institutions Representatives (as many as five members) | Ground level mobilization and support |
| 9. | Four Panel Lawyers | Documentation, legal representation, advocacy |
| 10. | Four Para Legal Volunteers | Survey Ground level mobilization and support |

6. Implementation Timeline

The District SAATHI Unit constituted in each district shall implement the campaign in the following phases as per the given timeline:

| Phase | Activity | Dates |
|-------|---|----------------------------------|
| 1 | Committee setup and orientation sessions | 13 May 2025 to 25 May, 2025 |
| 2 | Survey and identification of destitute children lacking Aadhar Card | 26 May, 2025 to 26 June, 2025 |
| 3 | Aadhar Registration Camps and filing of relevant application | 27 June, 2025 to 05 August, 2025 |

| | | |
|---|----------------------------------|-----------------|
| 4 | Monitoring and Reporting to SLSA | 09 August, 2025 |
| | Reporting to NALSA | 15 August, 2025 |

7. Working mechanism

- (a) The Chairperson of the District Legal Services Authority (DLSA) would be responsible for the constitution of the District SAATHI unit within the prescribed timeline.
- (b) After the constitution of the District SAATHI Unit, Secretary DLSA, Chairperson of the District SAATHI Unit shall conduct the orientation and Training Sessions of the District SAATHI Unit Members within the prescribed timeline.
- (c) Secretary DLSA, Chairperson District SAATHI Unit shall conduct the meeting with all relevant stakeholders in the respective District to collect the data pertaining to the destitute children.
- (d) District SAATHI Unit shall conduct a survey for mapping and identifying the total number of destitute children in the concerned district.
- (e) Services of Para Legal Volunteers, College Students, ASHA and Anganwadi Workers and NGOs can be utilized for the purpose of survey. Survey Forms as mentioned in Annexure -E shall be provided to the Surveyors.
- (f) District SAATHI Unit in consultation with the UIDAI Partner agencies as well as Govt. officials in the District shall organize Aadhar Registration Camps at suitable places in the given timeline.
- (g) The difficulty pertaining to the issuance of legal documents/identity documents to the destitute children shall be noted meticulously for onward transmission to SLSA/NALSA.
- (h) District SAATHI Unit shall make request to appropriate governmental agencies/officers/Municipal Corporation/Panchayat Raj Institutions/Hospitals/School/Educational Institutions/Orphanages/Child Care Institutions etc. for collecting the birth entries of the destitute children.
- (i) District SAATHI Unit shall undertake the publicity of SAATHI campaign in print/electronic and social media by deploying suitable methods for maximising the outreach of the campaign. District SAATHI Unit may collaborate with District/Taluka Jagriti Unit for the purpose of publicity of the campaign.
- (j) District SAATHI Unit shall ensure the timely implementation of the campaign and reporting to be done accordingly.

8. Documentation Support and Facilitation

- (a) Assist in gathering all available supporting documents (school records, institutional certificates, medical records, affidavits from institution heads or CWC, etc.).
- (b) Coordinate with Civil Surgeon/CMO for medical age determination and certification if needed.
- (c) Prepare affidavits or applications for declaratory court orders for children without any birth record and provide legal representation for court proceedings.

9. Application and Liaison

- (a) Panel lawyers to File applications for birth certificates, Aadhaar, and other essential IDs with the appropriate authorities.
- (b) Liaise directly with the Registrar of Births & Deaths, UIDAI, and relevant government offices to expedite processing and resolve bottlenecks.
- (c) Track each application's status and follow up persistently until the document is issued.

10. Rehabilitation and Linkages

- (a) Refer children to relevant welfare schemes for education, health, and rehabilitation, ensuring that identity documents unlock access to these benefits.
- (b) Coordinate with WCD, Social Welfare, and Education Departments for school admission, health check-ups, and inclusion in government schemes.

11. Community Engagement and Stigma Reduction

- (a) Conduct community dialogues to reduce stigma against orphans and institutionalized children.
- (b) Collaborate with media, local leaders, and social workers to amplify campaign messages and encourage reporting of undocumented children.

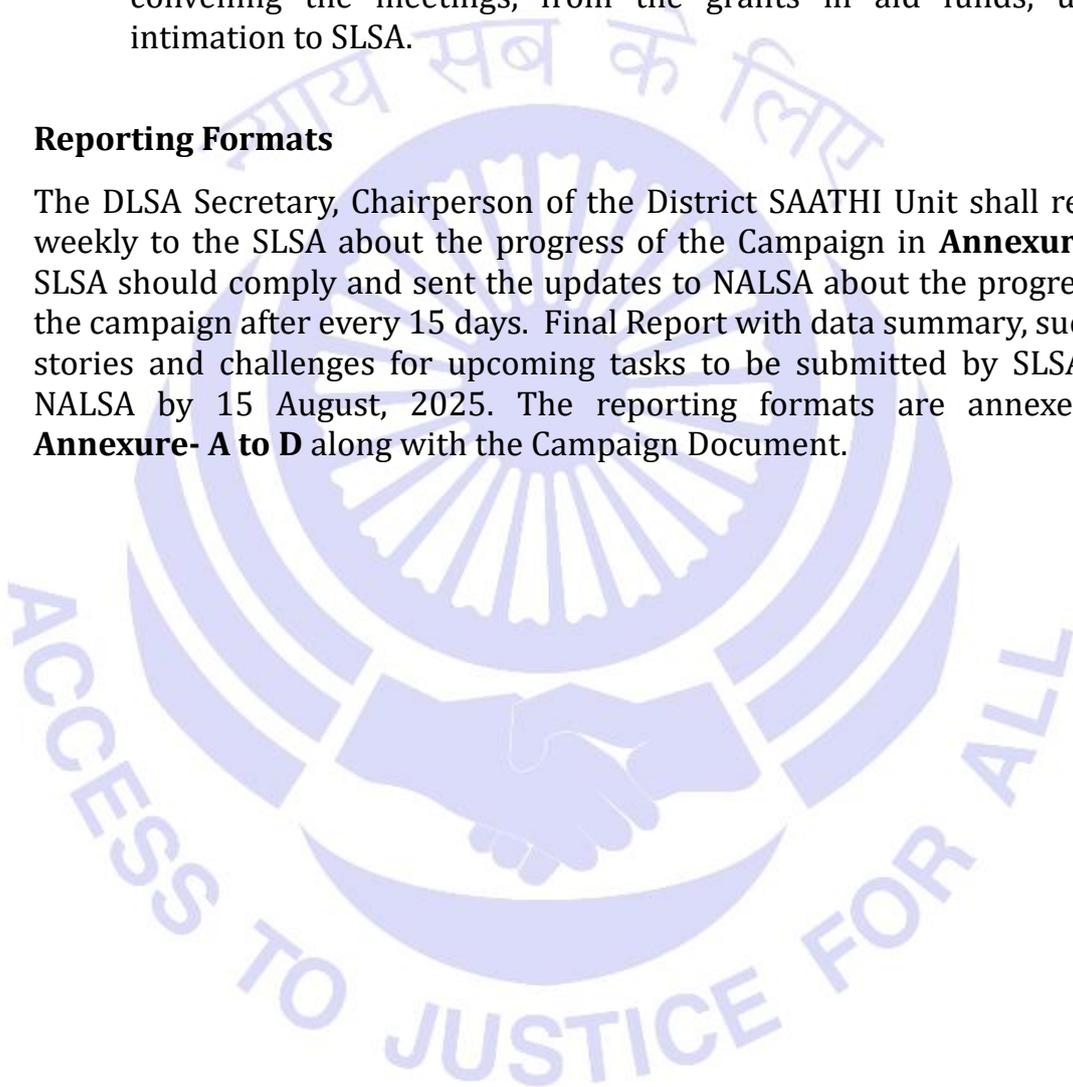
12. Provisions of Expenditure

- (a) All expenditures to be incurred for implementing the Scheme shall be borne from the grants in aid funds, after the approval of the Hon'ble Executive Chairman of the concerned SLSA.

- (b) The SAATHI Unit may, with the approval of the Hon'ble Executive Chairman of the concerned SLSA, fix honorarium for the members of the unit.
- (c) SAATHI Unit shall also provide for the travel and other miscellaneous expenses to the PLVs and other members as per the specified state government rates, as and when required.
- (d) SAATHI Unit shall incur the necessary expenses for making the Scheme functional and other miscellaneous expenses such as convening the meetings, from the grants in aid funds, under intimation to SLSA.

13. Reporting Formats

The DLSA Secretary, Chairperson of the District SAATHI Unit shall report weekly to the SLSA about the progress of the Campaign in **Annexure -A**. SLSA should comply and sent the updates to NALSA about the progress of the campaign after every 15 days. Final Report with data summary, success stories and challenges for upcoming tasks to be submitted by SLSAs to NALSA by 15 August, 2025. The reporting formats are annexed as **Annexure- A to D** along with the Campaign Document.



ANNEXURES

Annexure -A : Weekly Report by SAATHI Unit DLSA to SLSA

DLSA : _____

Reporting Period : _____

| Place where child identified | Whether Aadhar or any other document available | Total Destitute Children identified | Action Taken/ Aadhar Registered |
|------------------------------|--|-------------------------------------|---------------------------------|
| | | | |
| | | | |

Annexure -B: Aadhar Registration Camps Details

| Date | Location of the Camp | Number of Children Registered | Place where child identified | UIDAI Partner Agency | Issue Faced/ Suggestions |
|------|----------------------|-------------------------------|------------------------------|----------------------|--------------------------|
| | | | | | |
| | | | | | |

Annexure -C: Legal Aid and Documentation Support

| Child Name | Age | Institution/ Street Location | Legal documents provided | Linked scheme | Legal aid provided |
|------------|-----|------------------------------|--------------------------|---------------|--------------------|
| | | | | | |
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Annexure -D: Final Summary Report (SLSA to NALSA)

| District | Total children identified | Aadhar Registered | School admission | Health screening | Legal aid given | Scheme linked | Outcome/ total beneficiaries |
|----------|---------------------------|-------------------|------------------|------------------|-----------------|---------------|------------------------------|
| | | | | | | | |
| | | | | | | | |

Annexure -E: Survey Form

| S. No. | Name of the Child | Place where child identified | Address details | Age | Sex | Documentation needed |
|--------|-------------------|------------------------------|-----------------|-----|-----|----------------------|
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